COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 364 OF 2017

Dated: 11th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Schlumberger Asia Service Pvt. Lt Vs. Maharashtra Electricity Regulatory		ommission & Anr.	Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Ms. Khushboo	
Counsel for the Respondent(s)	:	Mr. Raunak Jain for Mr. Buddy A. Rangana	dhan for R-1
		Ms. Saumya Sharma fo	or R.2

<u>ORDER</u>

Learned counsel appearing for Respondent No.2 seeks a week's time to file Vakalatnama and also seeks four weeks more time to file reply. She may file Vakalatnama within one week and may take steps to file reply with IA on or before 09.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 17.09.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk